

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1854  
ANSWERED ON FRIDAY THE 29<sup>th</sup> DECEMBER, 2017  
PAUSHA 08, 1939 (SAKA)**

**RENEWABLE ENERGY PLANTS UNDER CSR**

**QUESTION**

**1854. SHRI HARISH CHANDRA ALIAS HARISH DWIVEDI:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

**कारपोरेट कार्य मंत्री**

**(a) whether various companies of infrastructure manufacturing sector are implementing Corporate Social Responsibility (CSR) and if so, the details thereof; and**

**(b) whether the Government proposes to enact a law making these companies to install renewable energy plants under CSR and if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE FOR LAW AND JUSTICE  
AND CORPORATE AFFAIRS**

**(SHRI P. P. CHAUDHARY)**

**विधि और न्याय एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री**

**(श्री पी. पी. चौधरी)**

**(a) : Section 135 of the Companies Act, 2013 ('The Act') requires every company, including infrastructure and manufacturing sectors companies, above the specified threshold to spend at least two per cent of the average net profits earned during three immediate preceding financial years on Corporate Social Responsibility (CSR). Details of year-wise CSR expenditure, aggregated on the basis of main/primary activity of the company is not maintained in the MCA21 registry and has not been separately compiled.**

**(b) : Schedule VII of the Act enlists the activities that can be undertaken by the companies under their CSR policies. Installing renewable energy**

**plants can be taken up under the heads like ensuring environmental sustainability or ecological balance or conservation of natural resources under item no. (iv) of the Schedule VII.**

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